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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**

**(2019-2020)**

**Shri Shyam Singh Yadav** - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kusal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K. Chaudhary - Under Secretary
5. Shri K.P. Kashyap - Assistant Committee Officer

## **INTRODUCTION**

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Fourteenth Report on the action taken by Government on the recommendations/observations contained in the Forty Second (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 04<sup>th</sup> March, 2020 and the Minutes of the sitting are given at Annexure.

3. For facility of reference, observations/recommendations of the Committee have been printed in bold type in the body of the Report.

**NEW DELHI**  
**, 2020**  
**, 1941 (Saka)**

**Shyam Singh Yadav**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## **REPORT**

This Report of the Committee deals with the Action Taken by the Government on the recommendations/observations made in their Forty Second Report (16<sup>th</sup> Lok Sabha) regarding delay in laying of the Annual Reports and Audited Accounts of Centre for Development of Telematics, New Delhi which was presented to Lok Sabha on 12.02.2019.

2. The Action Taken Notes have since been received from the Government in respect of all the recommendations/observations contained in the aforesaid Report. Accordingly, the Statement showing the action taken by the Government on the recommendations/observations contained in the Forty Second Report (16<sup>th</sup> Lok Sabha) are given in Appendix.

3. **The Committee in their Forty Second Report (Sixteenth Lok Sabha) had pointed out the failure of the Ministry of Communications (Department of Telecommunications) regarding timely laying of the Annual Reports and Audited Accounts of the Organisation for the years 2014-15 to 2016-17 and recommended that the documents of the C-DoT should be laid within stipulated time in future.**

4. **The Committee appreciate that the Government have accepted all the recommendations of the Committee made in the said Reports and have also taken steps for their implementation. Though the Annual Reports and Audited Accounts of the C-DoT for the years 2014-15, 2015-16 and 2016-17 were laid with delays of about 11½ months, 07 months 09 days and 03 days respectively, the documents for the years 2017-18 and 2018-19 have been laid within stipulated time period. The Committee expect that concerted efforts of the Government shall continue to ensure timely laying of the documents of the aforesaid Authority in future also.**

NEW DELHI  

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**,2020**  
**, 1941(Saka)**

**Shyam Singh Yadav**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## APPENDIX

(Vide Para 2 of the Report)

### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR FORTY SOCOND REPORT (16TH LOK SABHA)

Centre for Development of Telematics, New Delhi

Recommendation (Paragraph No. 12)

The Committee note that the Ministry of Communication (Department of Telecommunications) have not adhered to the stipulated time line for laying of Annual Report and Audited Accounts of C-DOT on the Table of the House within nine months of closure of the year. Thus, recommendations of the Committee contained in Paras 1.16 and 3.5 of its First Report (5<sup>th</sup> Lok Sabha) paras 4.16 and 4.18 of Second Report (5<sup>th</sup> Lok Sabha) and paras 1.12 and 2.6 to 3.8 of Second Report (6<sup>th</sup> Lok Sabha) presented on 08.03.1976, 12.05.1976 and 22.12.1977 respectively regarding laying of these documents on the Table of the House within nine months from closure of the accounting year have not been complied with. These documents of C-DOT for the year 2014-15 and 2015-16 were laid with delays of about 11<sup>1/2</sup> months and 07 months and 09 days. Though the Annual Report and Audited Accounts for the year 2016-17 were laid with delay of 03 days, for the year 2017-18 these documents are yet to be laid.

Reply by the Government

It is submitted that the Annual Report along with the Audited Accounts of the C-DOT for the year 2017-18 have been submitted in time and a copy of the Annual Report (Hindi and English Version) for the Year 2017-18 along with the Annual Accounts has already been laid on the Table of the House on December 19<sup>th</sup>, 2018 with the stipulated time i.e. by 31.12.2018.

(Ministry of Communications (Dept. of Telecom) O.M. No. 12/05/2018-19/CII/CPL Dated: 14/03/2019)

Recommendation (Paragraph No. 13)

The Committee was apprised that the main reasons for delay was the cumbersome procedure of getting approval of the documents from Steering Committee and Governing Body, consisting of eminent persons, which is a time consuming process. The Committee feel that the Ministry should devise appropriate system to obviate such kind of delays in order to fulfill its Parliamentary Obligations to lay these documents within the stipulated time line.

Reply of the Government

The Ministry would make efforts to get the requisite documents approved by circulation among the Members of Steering Committee/Governing Council, in order to avoid the delay, if for any reasons, the meeting of the Steering Committee or Governing Council is not held in time.

(Ministry of Communications (Dept. of Telecom) O.M. No. 12/05/2018-19/CII/CPL Dated: 14/03/2019)

Recommendation (Paragraph No. 14)

The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the C-DOT could not be laid on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House within 30 days or as soon as the House meets, whichever is later.

Reply of the Government

In case, due to unavoidable reasons, the Annual Reports and Audited Accounts of the CDOT could not be laid on the Table of the House within the Stipulated time, the Ministry will furnish a statement to be laid on the Table of the House within 30 days or as soon as the house meets, whichever is later, explaining the reasons as to why the requisite documents could not be laid within prescribed period.

(Ministry of Communications (Dept. of Telecom) O.M. No. 12/05/2018-19/CII/CPL Dated: 14/03/2019)

**EXTRACTS OF MINUTES OF THE SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04<sup>th</sup> March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

**PRESENT**

Shri Shyam Singh Yadav - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-

- i. Bharat Broadband Network Limited (BBNL), New Delhi;
- ii. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;
- iii. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;
- iv. National Council for Teachers Education, New Delhi;
- v. Science & Engineering Research Board, New Delhi;
- vi. National Sports Development Fund (NSDF);
- vii. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre (SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
- viii. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

- i. Central Pollution Control Board (CPCB), New Delhi;
- ii. National Council of Educational Research & Training (NCERT), New Delhi;
- iii. Banaras Hindu University, Varanasi;
- iv. Aligarh Muslim University, Aligarh;
- v. Nehru Yuva Kendra Sangathan (NYKS), New Delhi;
- vi. National Institute of Solar Energy (NISE), New Delhi;
- vii. Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi;
- viii. National Commission for Scheduled Castes (NCST), New Delhi
- ix. National Commission for Safai Karamcharis (NCSK), New Delhi
- x. National Institute of Technology, Meghalaya;
- xi. National Institute of Technology, Mizoram;
- xii. National Mission for Clean Ganga (NMCG), New Delhi;
- xiii. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
- xiv. Centre for Development for Telematics (CDOT), New Delhi; and
- xv. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

6-16. X X X X X

**The Committee then adjourned.**

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